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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 7th June, 1985.

N O T I F I C A T I O N
(INCOME-TAX)

C O R R I G E N D U M

No. 6249 (F.No.187/20/84-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961, the Central Board of Direct Taxes issues the following corrigendum in respect of Notification No.6235 dated 29.5.1985:

- i) For Distt.III(23) appearing in Item No.2 of Col.4 against S.No.8F read Distt.III(20).
- ii) After Item No.6 appearing in Col.4 against S.No.8G add:
7. Estate Duty-cum-Income-tax, New Delhi,
8. Addl.Estate Duty-cum-Income-tax, New Delhi.


(R. K. TEWARI)

UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

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